attacked the Harijans. Two Harijans died in the attack. The Nadars are further reported to have plundered the houses of Harijans and looted their personal belongings and set fire to their houses and sheds. About 19 persons have been hospitalised. Three more persons died later in the hospital but the condition of others is stated to be normal. 45 persons have been arrested so far.

Heavy police pickets had been posted in the Unjanai village and all the surrounding villages. The district Supdt. of Police is camping at Devakotta to supervise police arrangements. The collector has appealed to the public to maintain peace and not to create any communal tension. Harijans have been assured adequate police bundobust in case they desire to celebrate the "Kuthirai Yeduppu" festival.

स्वर्गीय एल० एन० मिश्र की हत्या के संबंध में तारकुण्डे समिति का प्रतिवेदन

348. श्री कलराज मिश्रः श्री हरिशंकर भाभड़ाः श्री जगदीश प्रसाद मायुरः

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह मच है कि स्वर्गीय एल एन पिश्र की हत्या के संबंध में तारकुण्डें समिति ने ग्रपना प्रतिवेदन दे दिया है; ग्रीर
- (ख) ादि हां. तो समिति के जाच-परिणाम क्या हैं और केन्द्रीय सरकार ने उन पर क्या कार्यवाही की है ?

† Report of the Tarkunde Committee on the wurder of late L. N. Mishra

348. SHRI KALRAJ MISHRA: SHRI HARI SHANKAR BHABHRA:

SHRI JAGDISH PRASAD MATHUR:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Tarkunde Committee has submitted its report on the murder of late Shri L. N. Mishra; and
- (b) if so, what are the findings of the committee and the action Central Government have taken thereon?

गृह मंत्री (श्री एच० एम० पटेल) 🕟 (क) ग्रौर (ख) बिहार के भतपूर्व मध्य मंत्री ने दिनांक 5-2-79 को तारकृण्डे से बातचीत की और उसके बाद उनसे यह ग्रन्रोध करते हये 9-2-79 को पन लिखा कि स्वर्गीय श्री ललित नारायण मिश्र की हत्या के संबंध में दस्तावेजो का ग्रध्ययन करें और उस पर ग्रपनी राध दे। श्री तारकण्डे ने तत्सम्बन्धी दस्तावेजो का ग्रध्ययन किया भौर उन्होंने श्री एम० वी० महाय, पुलिस उप महानिरीक्षक तथा विहार मरकार के कृष्ठ अन्य अधिकारियों से तीन वार भेंट को। इसप्रकारएकवितकी गई सूचना के ब्राधार पर उन्होंने अपनी कानुनी राय नैयार की और उसे बिहार के तत्कालीन मख्य मत्री की दिनांक 15-2-79 को भेज दिया जिन्होंने ग्रपनी ग्रे. से प्रत्ये । राय की एक प्रति प्रधान मंत्री को 17-2-79 ग्रीर गृह मंत्री को भेजी।

श्रीतारकुंडे की राय के मुख्य मुद्दों श्रीर उस पर सरकार की टिप्पणी के विवरण को जितनो जल्दी सम्भव हो सकेगा, सभा के पटल पर रख दिया जाएगा।

^{†[]} English translation.

नई सरकार के सत्ता में आने के बाद कितप्य व्यक्तियों ने केन्द्रीय अन्वेषण ब्यूरोद्वाराको गई जांच पड़ताल की वास्त-विकता पर संदेह व्यक्त किए थे। एक अभियुक्त की तरफ से प्रतिवेदन भी प्राप्त हुए हैं।

सार्वजनिक रूप से व्यक्त किए गए इन संदेहों को देखते हुए तत्कालीन गृह मंत्री ने जुलाई 1977 में निदेश दिया था कि पहले की गई जांच में जो तथ्य प्रकट किए गए हैं उनकी पहली जांच से पूर्ण रूप से प्रसंबद्ध एक वरिष्ठ प्रधिकारी द्वारा पुनः जांच कराई जाए। इसकी जांच पड़ताल जांचकर्ता प्रधिकारियों के एक दल की सहायता से की गई उनमें से प्रत्येक व्यक्ति पहली जांच से असंबद्ध था। केन्द्रीय जांच व्यूरों ने फरवरी 1978 में रिपोर्ट दी कि पूर्ण रूप से पुनः जांच करने पर यह पाया गया है कि पहली जांच पूर्ण रूपसे की गई थी।

विधि मंत्रालय के साथ परामर्श करके सम्पूर्ण मामले पर सावधानी से विचार करने के बाद यह निर्णय किया गया था कि श्री कार्ल खण्डालावाला विचारण न्यायालय के प्रमुख वकील से अनुरोध किया जाए कि वे सावधानी से इस मामले के सभी तथ्यों का अध्ययन कर यह सुनिश्चित करें कि क्या यह मामला जो निर्णायाधीन है सच्चाई के बारे में कोई उचित संदेह है। तदनुसार श्री खण्डालावाला से दिसम्बर 1978 में अनुरोध किया गया था।

जब श्री खण्डालावाला ग्रपने कार्य में ज्यस्थ थे तो श्री तारकुंडे द्वारा ज्यक्त की गई राय प्राप्त हो गई ग्रौर इससे पहले कि श्री खण्डालावाला ग्रपना निष्कर्ष निकालें यह मत भी श्री खण्डालावाला को परिकलन के लिए भेजा गया। श्री खण्डालावाला ने ग्रपनी राय सरकार को 2-5-79 को प्रस्तुत की।

सरकार सभी नाक्षों एवं श्री कार्ल खण्डालावाला और श्री तारकुण्डे की सलाइ का मावधानी से ग्रध्ययन करने के बाद इस निष्कर्ष पर गहुंची है कि मामले की इसी रूप में केन्द्रीय गांच ब्यूरो द्वारा जांच की श्रनुमति दी जाए।

MINISTER OF † [THE AFFAIRS (SHRI H. M. PATEL) (a) and (b) The former Chief Minister of Bihar talked to Shri Tarkunde 5-2-79 and subsequently wrote him 9-2-79 requesting him to go through the documents in relation to the murder of late Shri L. N. Mishra and give his opinion thereon. Tarkunde went through the relevant documents and had three conferences with Shri S. B. Sahai DIG and some other officers of Bihar Government. On the basis of the information so collected, he prepared his legal opinion and sent it to the then Minister on 15-2-79, who in his turn, forwarded a copy each of this opinion to the Prime Minister on 17-2-1979 and to the Home Minister.

A statement setting out the main points from the opinion of Shri Tarkunde and the Government's comments thereon will be laid on the Table of the House as soon as possible.

After the new Government came into power, several persons expressed misgivings about soundness of the investigation made by the CBI. Representations were also received on behalf of one of the accused.

In view of these doubts publicly expressed, the then Home Minister directed in July 1977 that the facts disclosed in the earlier investigation should be re-checked through a senior officer to tally unconnected with the

^{† []} English translation.

134

earlier investigation. This was undertaken with the help of a team of investigators, each one of whom was similarly unconnected with the earlier investigation. The resultant report was submitted in February, 1978, to the effect that on a thorough recheck, it had been found that the earlier investigation was on sound lines.

The whole matter was carefully examined in consultation with Ministry of Law and it was decided that Shri Karl Khandalawala, eminent trial court lawyer, should be requested to go into all the facts of this case very carefully, consider all the evidence documentary or otherwise, to determine whether there was any reasonable doubt in regard to the truth of the case which was sub iudice. A request was accordingly made to Shri Khandalawala in cember, 1978.

While Shri Khandalawala was engaged in his task, the opinion given by Shri Tarkunde was received and this opinion was also forwarded to Shri Khandalawala to be taken into account before he formulate his conclusions.

Shri Khandalawala furnished his opinion to Government on 2-8-79.

The Government, after carefully going through all the evidence and the opinions of both Shri Khandalawala and Shri Tarkunde, have come to the conclusion that the CBI case should be allowed to proceed as it is.]

National wage policy for weavers

349. SHRI S. KUMARAN:
SHRI LAKSHMANA MAHAPATRO:
SHRI YOGENDRA SHARMA:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the Weavers Association has urged Government to evolve a national wage policy for weavers; and

(b) if so, what are the details thereof and Government's decision thereon?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) It is not clear as to which weavers Association the Honourable Member However, a memorandum has refers. been received from Tamil Nadu Handloom Workers Fedewhich ration contains among other things, resolution for а the fixation of minimum wages Act for handloom weavers.

(b) Minimum wages legislation already exists in Andhra Pradesh and Kerala. At the moment, there is no proposal for any Central legislation for minimum wages for handloom weavers.

Place of Chief Justice of India in the warrant of precedence

350. SHRI SHRIKANT VERMA: SHRI BIPINPAL DAS: SHRI DEVENDRA NATH DWIVEDI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the Chief Justice of India has been pushed down by two places in the warrant of precedence; and
- (b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):
(a) No. Sir.

(b) Does not arise.

Napalese youth crossing into India

351. SHRI SHRIKANT VERMA: SHRI BIPINPAL DAS: SHRI DEVENDRA NATH DWIVEDI:

Will the Minister of HOME AFF-AIRS be pleased to state:

(a) whether it is a fact that a number of Nepalese students and youth have crossed into India recently; and